

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/374/2019**

Jabalpur, this Wednesday, the 19<sup>th</sup> day of June, 2019

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Niyamat Ali  
S/o Late Mohd. Zafar,  
aged about 36 years,  
Occupation Suspended Post Master  
R/o Behind Badi Dargah  
Amahiya District Rewa (M.P.) 485001

**-Applicant**

(By Advocate –**Shri Santosh Sahu**)

**V e r s u s**

The Union of India through  
1. Director of Postal Service,  
Jabalpur Regional Office  
Jabalpur (M.P.) 482002

2. Superintendent Officer of Post officer,  
Rewa Division Rewa (M.P.) 485001

3. Inspection officer,  
Rewa First Sub-Division 485001

4. Main Post Master General Madhya Pradesh  
Parimandal Bhopal (M.P.) 462012

**- Respondents**

(By Advocate –**Shri S.P. Singh**)

**O R D E R (Oral)**

This Original Application has been filed by the applicant  
against the order passed by the respondents vide order dated  
24.09.2018 (Annexure A/1).

**2.** Precisely the case of the applicant is that the applicant was appointed on 22.11.2011 on the post of Postmaster after attending the training. Thereafter the applicant was posted at Laxmanpur Post Office. The respondents have passed the suspension order by alleging that the applicant has given a wrong information regarding his education under the provision of Rural Postal Service (Conduct and Niyojan), Rules, 2011.

**3.** The main ground of challenge is that the applicant has been given appointment on the basis of educational marksheet which was verified by the competent authority. Regarding this impugned order Annexure A/1 the applicant had made a detail representation/ appeal dated 08.12.2018 to the Director Postal Services, Jabalpur (Annexure A/3) which is pending before the appellate authority.

**4.** At this stage the counsel for the applicant submits that the applicant will be satisfied if the appellate authority is directed to decide his appeal/representation Annexure A/3 dated 08.12.2018 in a time bound manner.

**5.** The learned counsel for the respondents has no objection at this stage.

**6.** This Tribunal is of the view that submission made by the applicant is genuine particularly when the appeal is pending before the Director Postal Services.

**7.** Resultantly, appellate authority (Respondent No.1) is directed to decide the applicant's appeal dated 08.12.2018 (Annexure A/3), with a reasoned and speaking order, within a period of 60 days after receiving the order of this Tribunal.

**8.** Needless to say that Tribunal has not gone this matter on merit.

**9.** With this order this O.A. is finally disposed of. No costs.

**(Ramesh Singh Thakur)  
Judicial Member**

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